

IN THE INCOME TAX APPELLATE TRIBUNAL  
HYDERABAD BENCH "B", HYDERABAD  
(Through Virtual Hearing)

BEFORE SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER  
AND  
SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER

ITA No. 334/Hyd/2020		
A.Y. 2016-17		
Skill Promoters Private Limited, Hyderabad. PAN: AAWCS 1257 Q	VS.	Income Tax Officer, Ward-3(3), Hyderabad.
(Appellant)		(Respondent)
		~
Assessee by:	Shri K.C. Devdas	
Revenue by:	Shri Rohit Mujumdar, DR	
Date of hearing:	08/03/2021	
Date of pronouncement:	20/04/2021	

ORDER

PER A. MOHAN ALANKAMONY, A.M:

This appeal is filed by the assessee against the order of the Ld. Principal Commissioner of Income Tax (Central), Hyderabad in DIN Lr. No. ITBA/COM/F/17/2019-20/1026865936(1), dated 23/03/2020 passed U/s. 263 of the Act for the A.Y. 2016-17.

2. At the outset, the Ld. AR for the assessee placed before us letter dated 01/02/2021 and submitted that the assessee got relief on merits in the consequential proceedings that ensued pursuant to the order

passed by the Ld.PCIT U/s 263 of the Act which is the impugned Order on which the assessee is presently on appeal before us. It was Therefore submitted that the assessee desires to withdraw its present appeal. The relevant portion from the assessee's letter (supra) is extracted herein below for reference:-

“.....

4. *Consequent to the above order, the ACIT, Hyderabad has redone the assessment in accordance with the issues discussed by the Principal Commissioner of Income Tax (Central), Hyderabad examined the issues and accepted the income as assessed in the original order passed U/s. 143(3) dated 14/1/2018 at Rs. 2,15,85,541/-.*
5. *In view of the aforesaid order passed U/s. 143(3) r.w.s 263 of the Act on 25/01/2021, a copy of which is enclosed, the ITAT appeal filed on 27/05/2020 becomes infructuous and the appeal filed is to be dismissed as withdrawn.”*

3. On perusal of the letter dated 01/02/2021 filed by the assessee seeking permission to withdraw its present appeal, We hereby permit the assessee to withdraw its appeal.

4. In the result, appeal filed by the assessee is dismissed as withdrawn.

Pronounced in the open Court on 20<sup>th</sup> April, 2021.

Sd/-  
(S.S. GODARA)  
JUDICIAL MEMBER

Sd/-  
(A. MOHAN ALANKAMONY)  
ACCOUNTANT MEMBER

Hyderabad, Dated: 20<sup>th</sup> April, 2021.  
OKK

Copy to:-

- 1) Skill Promoters Private Limited, 8-2-592/205-A, Road No.1, Banjara Hills, Hyderabad – 500 034.
- 2) Income Tax Officer, Ward-3(3), 6<sup>th</sup> Floor, Signature Towers, Kondapur, Hyderabad.
- 3) The Principal Commissioner of Income Tax (Central) Hyderabad.
- 4) The DR, ITAT, Hyderabad
- 5) Guard File